

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 122
IA/543(AHM)2021
IA/435(AHM)2021
in
CP(IB) 143 of 2017

Order under Section 7 IBC

IN THE MATTER OF:

Canbank Factors Ltd
V/s
Accord Industries Ltd

.....Applicant

.....Respondent

Order delivered on 17.08.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Lalit Patel, Adv.
For the IRP/RP :
For the Respondent :

ORDER

IA 543 of 2021 is filed by Liquidator under Section 66 of IBC, 2016. Issue notice to the Respondents. We direct liquidator to serve notices to the Respondents by Speed-post and by e-mail and to file affidavit within two weeks. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

IA 435 of 2021 is filed for extension of one year because of application under Section 66 of IBC, 2016 is still pending. We have gone through the records. We extend liquidation period for 6 months from today. In view of this, **IA 435 of 2021 stands allowed and disposed of.**

List IA 543 of 2021 for further consideration on 05.10.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)